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SHRI BIREN ROY: Sir, in view of the fact that our students will have to study science more and more, would the Government consider the desirability of instructing the Commission, which is going into the details of nomenclature, that at least the technical words which are n'ow ia use are kept in English or rather near to English, so that no question of Hindi-isation or Tamilisation or Bengaliisation is raised?

MR. CHAIRMAN: Mr. Roy, that is a suggestion, not a question.

SHRIMATI TARA RAMACHANDRA SATHE: May I know whether the Government will see to it that the printing presses which print Hindi books pet sufficient paper and also in time for printing such text books?

SHHI M. C. CHAGLA: We have not yet experienced any shortage of paper.

ASSAM SHOWN AS CHINA'S TERRITORY TN TEXT BOOKS

♦411. SHRI KRISHNA CHANDRA: Will the Minister of EDUCATION Ibe pleased to refer to the news item in Hindi "Pathaye Pustakon Me Assam Cheen Ka Bhag" (Assam-China's territory in Text Books) published in Hindi 'Hindustan' of December 31, 1963 on page 1 cols. 2—4 and state:

- (a) the facts in the matter; and
- (b) how long these text books were allowed to be used in schools?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): (a) and (b) The facts are being ascertained from the Government of West Bengal.

SHRI KRISHNA CHANDRA: May I know whether the Government, after seeing this article in 'Hindustan', have

to Questions not come to know of any facts to that effect?

SHRI BHAKT DARSHAN: We have made an enquiry from the Government of West Bengal, Sir. Their reply is awaited.

SHRI BIREN ROY: Sir, this matter relates to Assam.

SHRI BHAKT DARSHAN: It relates to text books published by somebody in West Bengal.

SHRI A. M. TARTQ: Sir. may I know, Sir

Mr. CHAIRMAN: One 'Sir', is enough.

SHRI A. M. TARIQ: All right, Sir. Now this news item was published on the 31st of December, 1963 and today is the 5th of March, 1964. It is a very important matter. May J. know what has prevented the West Bengal Government or the Assam Government from providing this important information and what action has been taken by ths Government of India to get this information immediately?

SHRI BHAKT DARSHAN: Sir, I think this question should be appropriately addressed to the Government of West Bengal. We have reminded them also, but we have not received their reply so far.

SHRI A. M. TARIQ: Sir, the question is put in Parliament.

MR. CHAIRMAN: But Parliament cannot be given the information which is not there.

SHRI ARJUN ARORA: Sir, the news item was published in a daily newspaper more than two months back. How is it that the Government of India's attention was n'ot drawn to such a serious thing published in a daily newspaper and why is it that the Minister, after two months, says that the information is being collected? Newspaper? are, I supnose, read by somebody in the Government.

SHRI BHAKT DARSHAN: Sir, I have already replied to that question. I may add that the news item said that the West Bengal Secondary Education B'oard has asked the publisher concerned not to publish that particular book in future. Thus they have already taken some action.

श्री विसलकुषार मन्नालालजी चौरिक्या: अभी श्रीमान ने बतलाया कि उस प्रबलि-श्रार को मना कर दिया है, मगर क्या श्रीमान उस प्रबलिशर को मना करना ही पर्याप्त समझते हैं या ऐसा देशकोह का काम करने बाले के खिलाफ कोई सीरियस ऐक्शन लेना भी उचित समझते हैं?

श्री भक्त वर्शन: श्रीमत्, जैसा कि मैंने निवेदन निवाह, पश्चिमी बंगाल की सरकार से प्रार्थना की गई थी; उनका जब विवरण था जायेगा, तब इसपर धावश्यक कार्यवाही की जायेगी।

SHRI ARJUN ARORA: Sir, the reply given by the hon. Deputy Minister clearly shows that the book was in circulation and used as a text book before the news item appeared in the press. It is admitted by the Government that the Government remained asleep for the period the book was in circulation and was used as a text book? It is a very serious matter.

SHRI M. C. CHAGLA; May I say, Sir, that after all we have State autonomy? West Bengal is a State in the Union of India. They have got their 'own powers. All that we can do is to draw their attention and ask for information. We cannot do anything more. If the hon. Member suggests what we in Delhi can do with regard to this matter, I will take it up.

Shri A. D. MANI: I should like to put a specific question. Sir. about the date on which the communication was addressed to the West Bengal Government. I $_{aTII}$ sure that the communi-

cation was addressed only, after the notice of the question was received.

SHRI BHAKT DARSHAN: It i_s a fact, Sir, that the West Bengal Government was approached after the notice for the question was received.

شرى پهاريم لال کويل ده طالب ٠٠:

عام طور پر طریقہ یہ ہے کہ جب کوئی۔
نگی کتاب چھپتی ہے تو وہ جس
پریس سیں چیپتی ہے وہ اس کی
دو کایماں گررنست کے پاس بھمجتا
ہے - پھر 1917 سیں یہ نموز آئڈم
چیپا تو نموز آئڈم جو چھپتا ہے ان
کی کٹلکس بھی کلسونڈ تھارٹملت
کے پاس بھمجی جاتی ہے - تو کہا
وجہ ہے کہ 1947 کے پہلے وہ کتاب

اس کے متعلق کوئی اطلاع نہوں ہے۔? کھا گورنمانت نے خود کوئی کاروائی اس سمبلدھ میں نہیں کی۔?

چھپی اور ابھی تک گورنملت کے پ

*[भी प्यारे लाल कुरील'तालिब': धाम तौर पर तरीका यह है कि जब कोई नई किताब छपती है तो वह जिस प्रेस में छपती है वह जसकी दो कापिया गवनेंमेंट के पास भेजता है। फिर १६६३ में यह न्यूज धाइटम छपा तो न्यूज धाइटम जो छपता है उनकी कटिंगस भी कन्सनेंड डिपार्टमेंट के पास भेजी जाती है। तो क्या वजह है कि १६६३ के पहले वह किताब छपी धीर धभी तक गवनेंमेंट के पास इसके मुत्तल्लिक कोई इत्तला नहीं है? क्या गवनेंमेंट ने खुद कोई कार्यवाही इस सम्बन्ध में नहीं की?]

^{†[]} Hindi transliteration.

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श्री सभापति: इसका जवाव उन्होंने दे दिया है कि इस गवर्नमेंट का काम नहीं है, सूबे की गवर्नमेंट का काम है, वेस्ट बंगाल की गवर्नमेंट का काम है, उनको लिखा गया है, तकाजा किया गया है और उनका जवाब ग्रमी नहीं ग्राया है।

I think you might please convey fo the Government of West Benga!, the anxiety of Parliament to know the facts and request them to expedite the reply to your enquiries. Next question.

SHRI BHAKT DARSHAN: Yes, Sir. We will send an urgent reminder to them.

◆412. [The questioner (Shri Sundar Mani Patel) was absent. For answer, vide col. 3239 infra.]

SHOOTING INCIDENTS IN SRINAGAR

- •413. SHRI A. M. TARIQ: Will the Minister of HOME AFFAIRS be pleased to state;
- (a) whether Government have received any representation from the people of Srinagar requesting for enquiries into the shooting and firing incidents in Srinagar during the recent disturbances there; and
- (b) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) Certain representations have been received.

(b) According to Press reports, the Government of Jammu and Kashmir have appointed Shri G. A. Tak, Special Magistrate, Jammu to hold an enquiry into the firing in Srinagar on the 25th January, 1964. This is a matter of law and order which primarily concerns the State Government. No action is therefore required to be taken by the Government of India.

SHRI A. M. TARIQ: Sir, this matter is a very important matter and the people of Jammu and Kashmir have unanimously requested the Central Government to have an investigation into the shooting and firing incidents because it is not a political matter alone. They have said that they have got no Confidence in the local authorities there. They have invited the Government of India for the enquiry since for the shooting the Central Reserve Police was used and not the local police. So they have requested the Centre to come and have these investigations done.

SHRI L. N. MISHRA: A judicial enquiry has been ordered and, I believe, this will be able to fulfil the purpose.

SHRI A. M. TARIQ; The question Is that unanimously the people of Jammu and Kashmir have requested the Central Government that they have no confidence in the local authorities, or they do n'ot think they will get justice from the local authorities. According to them the local authorities are a party to this shooting and they have requested the Central Government for justice. May I know, Sir, why the Central Government has refused to give them justice?

SHRI R. M. HAJARNAVIS: Sir, we have already said that the enquiry Is a judicial enquiry. That is to say who-sover be the person conducting the enquiry, he has got to record the evidence. And I am quite sure any person who has any information to convey with respect to this matter would not be deterred from coming forward and giving evidence by the fact that it is conducted by a judicial magistrate. After the evidence is collected the magistrate is bound to report In accordance with the evidence which has been recorded. If he doe* not, only then people can draw their own conclusion.

Smn A. M. TARIQ: Sir, the people of KasWBir kave requested the Cen-